

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 115 of 2003

Tuesday, this the 2nd day of September, 2003

CORAM

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. K. Ninan,
S/o K.C. Kuriakose,
Mechanical Marine Engineer (Retired),
Integrated Fisheries Project,
Kochi-16Applicant

[By Advocate Mr. T.A. Rajan]

Versus

1. Union of India, represented by the
Secretary to Government of India,
Ministry of Animal Husbandry & Dairying,
'Krishi Bhavan', New Delhi.

2. The Director,
Integrated Fisheries Project,
Kochi-16Respondents

[By Advocate Mr. P.J. Philip, ACGSC]

The application having been heard on 2-9-2003, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Shri T.A.Rajan, learned counsel for the applicant and
Shri P.J.Philip, learned ACGSC who took notice on behalf of the
respondents have agreed that since the financial upgradation
has been granted to the applicant as per Annexure MA-1 order
dated 24-6-2003, this OA can be disposed of by directing the
respondents to give the applicant all consequential benefits
including monetary benefits on account of arrears with effect
from 9-8-1999 and consequently pensionary benefits arising out
of the said order within a time frame.



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2. In the light of the above submissions made by the learned counsel on either side, we dispose of the Original Application by directing the 2nd respondent to give effect to Annexure MA-1 order dated 24-6-2003 by granting the applicant the financial benefits on account of the second financial upgradation with effect from 9-8-1999 and the consequential refixation of pension and pensionary benefits and paying the applicant the entire amount of arrears within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Tuesday, this the 2nd day of September, 2003.



K.V. SACHIDANANDAN
JUDICIAL MEMBER



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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